

**Chit Fund Companies in Kerala**

7115. **SHRI MULLAPPALLY RAMACHANDRAN** : Will the Minister of FINANCE be pleased to state :

(a) whether his Ministry has assessed the evil impact of the innumerable chit funds in the socio-economic development of commonman in Kerala ;

(b) the names of chit fund companies which have been declared insolvent in Kerala over the past three years ;

(c) whether his Ministry propose to take stringent steps to curb the mushrooming growth of such chit fund companies ; and

(d) whether legislation will be brought forward to effectively control the functioning of the existing chit fund companies ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY** : (a) to (d) The activities of chit funds in the State of Kerala are governed by the Kerala Chitties Act, 1975.

However, with a view to regulating the activities of the chit fund companies and matters connected therewith, the Chit Funds Act, 1982 (Central Act 40 of 1982) has been enacted. The enforcement of this Act in the State of Kerala is being vigorously pursued by the Reserve Bank of India with the State Government.

**Export of Carpets and Durries**

7116. **SHRI CHINTAMANI JENA** : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) the value of the carpets and durries exported during the year 1983-84 and 1984-85 ;

(b) the names of the country/countries to which the export has been made ;

(c) the special steps taken by Government to accelerated the production of carpets and durries in the country ;

(d) whether Government provide any incentives to the manufactures of carpets and durries manufactured at the village level ; and

(e) if so, the details thereof ?

**THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRASHEKHAR SINGH)** : (a) The provisional figures of exports of Carpets and durries from India are as under :—

(Rs. in crore)

Year	Value
1983-84	166.00
1984-1985 (April-Jan.)	149.11

(b) The names of important countries of which exports have been made are Belgium, France, West Germany, Italy, Netherlands, Denmark, Sweden, Switzerland, U.K., USSR, Australia, Hong Kong, Japan, Singapore, Kuwait, Saudi Arabia, USA, Canada.

(c) The following steps have been taken :

(i) Massive training in Carpet Weaving has been taken up in various States such as U.P., Bihar, J and K, Punjab, Rajasthan, Haryana, Andhra Pradesh etc. Advanced training in carpet weaving has been introduced in J and K for upgrading the skill of the carpet weavers.

(ii) Import of wool has been allowed under duty free scheme against REP licence.

(iii) An Institute for Carpet Technology is in the process of being set up.

(d) No, Sir.

(e) Does not arise.

#### Impact of Import of Jute

7117. SHRI CHINTAMANI JENA : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether Government propose to import large quantity of Jute to meet the demand ;

(b) if so, the quantity likely to be imported and the name of country from which the import is likely to be made ;

(c) whether Government has made any study regarding its impact on the indigenous growers ; and

(d) if so, the steps taken for the safeguard of the growers ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRASHEKHAR SINGH) : (a) and (b). In order to improve the supply position of raw Jute and to arrest undue rise in jute prices, the Government authorised Jute Corporation of India to import raw jute from abroad during the current jute season 1984-85 (July-June). The Jute Corporation of India was able to contract for about 2.98 lakhs bales of raw jute including cuttings of Bangladesh origin through London merchants. A quantity of about 1.60 lakh bales of raw jute including cuttings from Bangladesh has arrived upto 31st March, 1985.

(c) and (d). As import of a small quantity of raw jute has been made in order to supplement domestic supplies, it has no adverse impact on growers in India.

#### Trade Between India and Finland

7118. SHRIMATI JAYANTI PATNAIK : Will the Minister of COMMERCE be pleased to state :

(a) whether Government have devised an institutional mechanism for increasing bilateral trade with Finland ;

(b) if so, the specific items and commodities identified to bridge the trade gap between these two countries; and

(c) the details of the steps taken to identify new avenue to establish better trade relationship between India and Finland ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRASHEKHAR SINGH) (a) Yes, Sir. An Indo-Finish Joint Commission has been functioning.

(b) and (c). At the fifth session of the Indo-Finish Joint Commission held at New Delhi on April 22-23, 1985 items like edible nuts, tea and Coffee, tobacco, castor oil, leather goods, engineering goods and electronic components were identified for export from India to Finland. The two sides expressed desire to cooperate in industrial and technical fields besides third country projects.

#### Import of Rubber

7119. SHRI AMARSING RATHAWA: Will the Minister of COMMERCE be pleased to state.

(a) the quantity and value of rubber imported during the year 1984-85 and likely to be imported during the year 1985-86 ;

(b) the agency through which the rubber is being imported and from which countries ;

(c) the manner in which the imported rubber is allocated to the consumers ;

(d) the steps taken to increase its production in the country ?